

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.15266 of 2023

Jagdish Prasad Yadav

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

For the Petitioner/s : Ms.Mallika Mazumdar, Advocate.

For the Respondent/s : Smt. Anuradha Singh, SC-21.

Mr. Kumar Samarjeet Singh, AC to SC-22.

CORAM: HONOURABLE MR. JUSTICE PURNENDU SINGH
ORAL ORDER

2 06-11-2023 Heard Ms. Mallika Mazumdar, learned counsel appearing on behalf of the petitioner and Smt. Anuradha Singh, learned SC-21 along with Mr. Kumar Samarjeet Singh, learned AC to SC-22 for the State.

2. Petitioner who is aged about 70 years is aggrieved for non-payment of retiral dues after having retired from the post of Panchayat Sevak on 30.06.2013.

3. It is submitted by Ms. Mallika Mazumdar, learned counsel appearing on behalf of the petitioner that nearly for a decade, petitioner has been moving from pillar to post for payment of pensionary benefits.

4. Considering the aforesaid information, the District Magistrate, Madhepura is directed to call for the service particulars relating to the petitioner from the concerned Block Kumarkhand, Madhepura and ensure that the retiral dues is paid



without fail. In case of failure, this Court will be forced to impose cost as well as the concerned respondents will be held liable to pay the compensation to the petitioner for having caused delay in making payment of pensionary benefits to which the petitioner is entitled for in accordance with law.

5. The above exercise for payment of retiral benefits along with interest on account of delay in making payment for nearly a decade must be carried on within a period of eight weeks from the date of communication of this order.

6. A counter affidavit is directed to be filed on or before four weeks.

7. Re-notify the writ application on 04.12.2023.

(Purnendu Singh, J)

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